



## Central Administrative Tribunal Principal Bench, New Delhi

O.A. No.2190/2020

Thursday, this the 24<sup>th</sup> day of December, 2020

Through video conferencing

**Hon'ble Justice L. Narasimha Reddy, Chairman  
Hon'ble Mr. Mohd. Jamshed, Member (A)**

V S Antil  
Age 55 years  
s/o late Shri Baljit Singh  
Post Dy. General Manager I.T.D.C.  
R/o F-274, Second Floor, Sector 57  
Group 'A', Sushant Lok II  
Gurgaon-122015.

...Applicant  
(Mr. Bhuvan Mishra, Advocate)

Versus

India Tourism Development Corporation  
Through its Chairman and Managing Director  
Scope Complex, Core-8  
7-Lodhi Road, New Delhi-110003.

..Respondents

### ORDER (ORAL)

**Mr. Justice L. Narasimha Reddy:**

The applicant is working as Deputy General Manager in India Tourism Development Corporation (ITDC). The next promotion is to the post of General Manager. Five years of service is essential for promotion according to the relevant Recruitment Rules and other circulars. The applicant gets eligibility to be considered for promotion post 01.01.2021. The



respondents are proposing to hold the Departmental Promotion Committee (DPC) on 26.12.2020 for promotion to the post of General Manager. This O.A. is filed with a prayer to restrain the respondents from holding the DPC before January, 2021, and for ancillary reliefs.

2. According to the applicant, the DPC is required to be conducted either in the month of January or July in any year and instead, the respondents are conducting the DPC in December. It is submitted that if the DPC is conducted, as proposed, no vacancy would be available for him after he becomes eligible in January, 2021. Reference is also made to the correspondence, that ensued in this behalf.

3. We heard Mr. Bhuvan Mishra, learned counsel for applicant at the stage of admission stage, through video conferencing.

4. Even according to the averments in the O.A., the applicant would become eligible to be considered for promotion to the post of General Manager only in January, 2021. There are circulars to the effect that the DPC must be conducted in January of every year and in certain cases, in the month of July also. The plea of the respondents that the DPC would be conducted depending on the convenience cannot be rejected. Notwithstanding the point of time at which, the DPC meets, the



eligibility of officer would be determined with reference to specific dates. Once the applicant is not qualified for any post, that existed before 01.01.2021, it should not be a matter of concern for him, whether the DPC is held in the months of January or July or at any other time.

5. We do not find any merit in this O.A. It is accordingly dismissed. There shall be no order as to costs.

**( Mohd. Jamshed )**  
**Member (A)**

**( Justice L. Narasimha Reddy )**  
**Chairman**

**December 24, 2020**  
/sunil/vb/sd